

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK**

Original Application No. 362 of 1991

Date of Decision: 22.1.1993

**Gadadhar Baral**

**Applicant**

## Versus

Union of India & Others Respondents

For the applicant

M/s. Sarat Kumar Mohanty  
Shanti Prakash Mohanty,  
Advocates

### For the respondents

Mr. Aswini Kumar Mishra,  
Standing Counsel  
(Central Government)

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C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

AND

THE HONOURABLE MR. S. R. ADIGE, MEMBER (ADMINISTRATIVE)

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1. Whether the reporters of local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ? No
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes

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JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN, In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner prays for a direction to the respondents to allow the petitioner to continue as Extra Departmental Branch Post Master of Junei Post Office till regular appointment is made.

2. We have heard Mr.S.P.Mohanty, learned counsel for the petitioner and Mr.Aswini Kumar Mishra, learned Standing Counsel on behalf of the Central Government. Mr.Mohanty submits that the administrative authority has already appointed the petitioner on regular basis in respect of the said post office. This application is disposed of as infructuous. No cost.

*Arif Ali* 22/1/93  
MEMBER (ADMINISTRATIVE)

*Legge* 22-1-93  
VICE-CHAIRMAN

Central Administrative Tribunal  
Cuttack Bench, Cuttack  
dated the 22.1.1993/ B.K.Sahoo

